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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL ZONAL BENCH
AT BHOPAL (M.P.)

INTERLOCUTORY APPLICATION No. **133**/2024

IN

ORIGINAL APPLICATION NO. 212 OF 2024

RAJENDRA TIWARI

VERSUS

UNION OF INDIA AND OTHERS

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COUNSEL FOR THE APPLICANT

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Interlocutory Application for impleadment of Khatedars as
Party/Respondents.

MOST RESPECTFULLY SHOWETH:

That Applicant is submitting I.A. for impleadment of Khatedars as party/Respondents as under-

1. That Applicant has filed this original application regarding non-forest activities upon reserved forest land and its diversion for non-forest purpose.
2. That in relevant record names of some private persons are mentioned and said kharas are integral part of Lohagarh Fort and Resort therefore the persons whose name are recorded in revenue record are necessary parties to present OA.
3. That as per the relevant revenue record the following persons are necessary parties to Original Application:-
 - (a) Arjun Ram S/o Shri Mewa Ram,
 - (b) Kamli D/o Nathu,
 - (c) Kailashi D/o Nathu,
 - (d) Gopali Devi W/o Mewa Ram,
 - (e) Pappu Devi D/o Goma Ram,
 - (f) Panchi Devi W/o Nathu,
 - (g) Bhairu S/o Nathu,
 - (h) Mamta D/o Nathu,

2/10/25 12/9/24



- (i) Meera Devi D/o Mewa Ram,
(j) Raju S/o Mewa Ram,
(k) Ramjilal S/o Goma Ram,
(l) Lali D/o Nathu,

(m) Sita Devi D/o Goma Ram,

(n) Kamli D/o Chanda Lal,

(o) Kailash S/o Chanda Lal,

(p) Puran S/o Chanda Lal,

(q) Barfi D/o Chanda Lal,

(r) Birdhi Chand S/o Chanda Lal,

(s) Madan S/o Chanda Lal,

(t) Mohini D/o Chanda Lal,

(u) Ramesh S/o Chanda Lal,

(v) Kamla Devi D/o Prabhat Ram,

(w) Panchi Devi D/o Gheesha,

(x) Badri Prasad S/o Prabhat Ram,

(y) Moolchand S/o Prabhat Ram,

(z) Mohan Ram S/o Prabhat Ram,

(aa) Ramdev S/o Gheesha,

All Residents of Village Kachrawala Alias
Chokaliyawas, Tehsil Amer, District Jaipur.

- (bb) Jitendra Kumar Bhandari S/o Ratan Singh, R/o- Jatav
Mohalla Suhas Tehsil Bair District Bharatpur, Rajasthan.

(cc) Luvkush S/o Hukum Singh, ^{R/o-} Veerharu Tehsil
Kumher District Bharatpur, Rajasthan.

(dd) Dashrath S/o Nawal, R/o- House No.1 Birhaq House

सुतोस विवाही



Anirudh Nagar, Near MSG College Bharatpur, Rajasthan.

(ee) Sinesina System Private Limited through director Bhagat

Singh S/o Sujan Singh, R/o- Plot No. 38 Sharma Colony 22

Godom Industrial Area Jaipur, Rajasthan.

4. That Applicant has not any clue regarding mail id of the newly added respondents so he may be exempted from mentioning their mail Id.
5. That Amended cause title will be filed as per directions of this Hon'ble Tribunal.

PRAYER

It is therefore most respectfully prayed that present I.A. may kindly be allowed and all the persons mentioned in Para No. 3 of present application be impleaded as Party/Respondents in present matter in the interest of Justice.

Date- 23/11/24

Place- Bhopal


Humble Applicant

Through Counsel

(Krishan Sharma) R/895/2000

Advocate

Mob- 9982765049

Email- advocatekrishana@gmail.com

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AFFIDAVIT IN SUPPORT OF TO I.A.

I, Rajendra Tiwari son of Shri Shambhu Dayal Tiwari, aged about 45 years, resident of 100, Tiwari Bhawan, Gurjar Ghati, Amer Road, Jaipur (Rajasthan), do hereby take oath and state as under: -

1. That I am applicant in this case and am well conversant with the facts and circumstances of the case.
2. That averments of facts and ground of the annexed I.A. are true and correct, which I believe to be true and correct on the basis of my personal knowledge.

Identified by
[Signature]

[Signature]
DEPONENT

VERIFICATION

I, above named deponent, do hereby verify that contents of para no.1 to 2 of the above affidavit are true & correct to my personal knowledge. Nothing material has been concealed and no part of it is false. SO HELP ME GOD.

[Signature]
DEPONENT



ATTESTED
[Signature]
NOTARY
JAIPUR (Rajasthan)